

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12407/2024

(Arising out of impugned final judgment and order dated 07-03-2024 in LPA No. 651/2024 passed by the High Court Of Punjab & Haryana At Chandigarh)

ANIRUDH DHANDHA

Petitioner(s)

VERSUS

STATE BANK OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 28-06-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN
(VACATION BENCH)For Petitioner(s) Ms. Natasha Dalmia, AOR (Not present)
Ms. Anisha Jain, Adv.
Mr. Sarthak Dora, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RIt is stated that learned Advocate on Record
appearing for the petitioner(s) is not in Station. Hence,
the matter is adjourned for two weeks.(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(MALEKAR NAGARAJ)
COURT MASTER (NSH)